#### COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 316 OF 2017 IN DFR NO. 1065 OF 2017

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

M/s. Loudon Properties (P) Ltd.

...Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Biswas

Mr. Nishith Mishra

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.

Mr. C.K.Rai

Mr. Umesh Prasad for R-1

Ms. Divya Chaturvedi

Mr. Arunima Kedia for R-2

#### **ORDER**

### IA NO. 316 OF 2017

(Appl. for condonation of delay)

Learned counsel for respondent No.1 seeks four weeks time to file reply. He may file the same on or before 27.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 12.07.2017 after serving copy on the other side.

List the matter on **24.07.2017**.

(I. J. Kapoor)
Technical Member

( Justice Ranjana P. Desai ) Chairperson